

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 161/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. K.Bhushan

...Complainant

Vs.

Sikha Developers & Anr.

...Respondent

Appearances : Ms. Bhakti Pasrija, Advocate for the applicant

Shri A.K.Upadhyay, Advocate for R-1 & 2

Oral Order

5th October 2010

Steps shall be taken by the applicant to serve R-3 through paper publication, which shall be done within a month. Next date of hearing is fixed on 19th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 03/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Chetan Chopra

...Complainant

Vs.

Medsouree Ozon Biomedical Pvt. Ltd.

...Respondent

Appearances : Shri P.K.Goswami, Advocate for applicant

Shri Hari with Shri Sanjeev Tyagi, Advocates for
the respondent

Oral Order

5th October 2010

This matter shall be listed on 1st December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 144/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dr. Maya Pathak

...Complainant

Vs.

Sterling Holidays Resorts & Anr.

...Respondent

Appearances : Prof. A.N.Gupta, A/R for the applicant

Shri A.Acharjee, Advocate for the respondent

Oral Order

5th October 2010

It is stated that the parties have worked out an out of court settlement. The only difficulty is regarding the quantum of the amount actually deposited. According to the applicant, it is Rs. 88,500/- whereas according to the respondent, it is Rs. 58,000/-. On the applicant, producing proof of payment to the respondent within a period of three weeks from today, the reconciliation of the figures shall be done. After that, the agreed amount shall be refunded by R-1 to the applicant along with 10% interest from the date of deposit till the amount is actually paid. If any taxes deducted at source,

necessary certificate shall be issued to the applicant. This petition is disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 328/1998

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Harishankar Sharma

...Complainant

Vs.

S.B.I.

...Respondent

Appearances : Shri Sanjeev Singh, Advocate for the applicant

None for the respondent

Oral Order

5th October 2010

It is stated that the Delhi High Court has dismissed the Writ Petition No. 10688/2006 by order dated 29.7.2009. That being so, the matter shall be now listed for further hearing on 14th December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(201)UTPE/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ashwani Kumar Mehta

...Complainant

Vs.

Naresh Yadav Ashok Leyland Finance Ltd.

...Respondent

Appearances : Shri Ashish K.Mishra, Advocate for the
applicant

None for the respondent

Oral Order

5th October 2010

Issue Notice to the respondent indicating that the matter has been restored.

The matter shall be listed on 19th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 150/2008
CA 131/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sh. Deepak Verma

...Complainant

Vs.

M/s Shourya Towers Pvt. Ltd. & Ors.

...Respondent

Appearances : Shri Rajkamal, Advocate for the
applicant/complainant

Shri Brajesh Jha, Advocate for the respondent

Oral Order

5th October 2010

The Vakalatnama and the reply to the UTPE and CA shall be filed within three weeks.

The matter shall be listed on the 18th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 197/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Abha Jain

...Complainant

Vs.

Sterling Holidays Resorts (I) Ltd.

...Respondent

Appearances : None for the applicant

Shri A.Acharjee, Advocate for the respondent

Oral Order

5th October 2010

None appears for the applicant. The application is dismissed
for non prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 86/1999

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sunil Punhani **...Complainant**

Vs.

Vikas Polypack Pvt. Ltd. & Others **...Respondent**

Appearances : Shri Sunil Punhani, Applicant in person

None for the respondent

Oral Order

5th October 2010

Notice has not been sent to the respondent after restoration of the Compensation Application. Fresh Notice be issued immediately fixing 12th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 124/1999

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Director (Research)

...Complainant

Vs.

BSES Ltd.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

**Ms. Junaira Rahman, Advocate for the
respondent**

Oral Order
5th October 2010

Order reserved.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 149/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Surushi Foods ...Complainant

Vs.

NOIDA ...Respondent

Appearances : Ms. Pratibha Sinha, Proxy advocate for Shri
B.K.Sinha, Advocate for the applicant

Shri Ravinder Kumar, Advocate for the
respondent

Oral Order
5th October 2010

The orders dated 14.1.2008, 18.2.2010 and 3.8.2010 have not been complied with. Let it be done within two weeks. It is made clear that no further opportunity for this purpose shall be granted.

The matter shall be listed on 15th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 11/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)
Rajesh Babu

...Complainant

Vs.

Johnson & Johnson Ltd.

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

Shri S.Deb with Shri Vivek Sharma and Shri
Vinay Jain, Advocates for the respondent

Oral Order
5th October 2010

It is stated that there is a change in counsel. A prayer for adjournment is made. The order dated 23.8.2010 shall be complied with within four weeks. The matter shall be listed on 18th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 289/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

D.S.Yadav

...Complainant

Vs.

Ashok Leyland

...Respondent

Appearances : Shri Bipin Kalappa, Advocate for the applicant

None for the respondent

Oral Order

5th October 2010

The respondent's witness is not present. The matter is adjourned to 19th November 2010. Let their witness shall be present on that day.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 78/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Deep Colour Lab.

...Complainant

Vs.

Kodak India Ltd.

...Respondent

Appearances : Shri Jeevan Prakash, Advocate for the applicant

Shri S.Deb, Advocate for the respondent

Oral Order

5th October 2010

The affidavit as directed shall be filed in the course of the day as undertaken. If any documents are filed, admission/denial shall take place on 12th November 2010.

The matter shall be listed on 3rd December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 13/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)

...Complainant

Vs.

India Auto Industries Pvt. Ltd.
& Others

...Respondent

Appearances : Shri R.D.Makheeja, Advocate for the DG

Shri Sourabh Khanna, Advocate for Mr. Gaurang
Kanth, Advocate for R-1

Shri T.K.A. Padmanabhan, Advocate for R-2

Shri Naresh Thavai, Advocate for R-3

Shri U.P.Mathur, Advocate for R-4

Oral Order

5th October 2010

The admission/denial shall be carried out by R-1 on 19th
November 2010.

The matter shall be listed on 1st December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 34/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ms. Mona Rajwanshi

...Complainant

Vs.

Himalayan Pockal Natural Mineral Water
& Anr.

...Respondent

Appearances : Shri Anurag Kishore, Advocate for the applicant

Shri Ankur Sood, Advocate for R-1
Shri Vineet Dwivedi, Advocate for R-2
Shri Aseem Chaturvedi, Advocate for R-3

Oral Order

5th October 2010

It is stated that affidavit of evidence on behalf of R-1 has been filed by one Shri Harkamal Kumar, who is the present Manager(Accounts) of the respondent company. Earlier, the affidavit was filed by one Shri H.S.Choudhary. The substituted affidavit is not on record. Let it be brought on record within a period of two weeks.

The matter shall be listed on 1st December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 182/2008
CA 02/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rina Chaturvedi

...Complainant

Vs.

M/s The Briston Hotel & Anr.

...Respondent

Appearances : Shri Abhishek Kumar, Advocate for the
applicant

Shri Anil Chandel, Advocate for respondent

Oral Order
5th October 2010

The respondent's witness is not present. The matter is adjourned to 19th November 2010. Let their witness shall be present on that day.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member